

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./T.A./ 362 1989

K. I. Godal Applicant (s).

Y S Lekhawia Adv. for the  
Petitioner (s).

Versus

Union of India & C Respondent (s).

J D Ajmera Adv. for the  
Respondent (s).

SR. NO.	DATE.	ORDERS.
	7/12	<p>Dismissal (Reduction in pay)</p> <p>Read received from Pet. No. 3.</p>

CORAM : HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

7.12.1989

Mr. M.D.Rana for Mr.Y.S.Lakhani, the learned advocate for the applicant, present. He informs that the applicant has died and therefore his heirs will require to apply for their status of applicant. The subject of the suit is disciplinary punishment by way of departmental inquiry which is questioned and full pay and allowances which may be given in case the application succeeds. The matter is such as should be liable to be posted before the Division Bench. Registry to take necessary action.

M M S  
( M. M. Singh )  
Administrative Member.

R

O.A./360/89

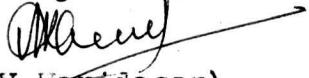
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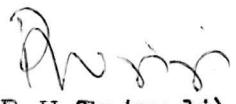
Coram : Hon'ble Mr. P.H. Trivedi  
Hon'ble Mr. A.V. Haridasan

: Vice Chairman  
: Judicial Member

25/1/1990

Neither the petitioner nor his advocate present. The particulars of the deceased applicant regarding his death are not available. There is no case for admission because there is ~~no~~ evidence in the disciplinary proceedings which ~~has~~ been disposed of on merits. Accordingly the case is rejected.

  
(A.V. Haridasan)  
Judicial Member

  
(P.H. Trivedi)  
Vice Chairman

a.a.bhatt